
(2020) 02 RAJ CK 0521

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 2131 Of 2019

Hanuman Ram And Ors

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 25-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 120B, 420, 465, 467, 468, 471

Citation : (2020) 02 RAJ CK 0521

Hon'ble Judges : Sandeep Mehta, J

Bench : Single Bench

Advocate : R.J. Punia, Aneesh Bhoorat, I.R. Choudhary

Final Decision : Allowed

Judgement

The instant misc. petition has been filed by the petitioners seeking quashing of FIR No.94/2019 registered at the Police Station Dhorimanna, District

Barmer for the offences under Sections 420, 465, 467, 468, 471 and 120B IPC.

Both the learned counsel representing the petitioners and the complainant submit that the parties have decided to mutually settle their disputes and

arrived at a compromise in the matter and thus, the impugned FIR should be quashed.

Learned Public Prosecutor has submitted Investigating Officer's factual report as per which, the factum of compromise arrived at between the parties

has been verified by the Investigating Officer.

In this view of the matter and looking to the guidelines issued by the Hon'ble Apex Court in the case of Gian Singh Vs. State of Punjab & Anr.

reported in JT 2012(9) SC-426, it is apparent that allowing continuance of proceedings of impugned FIR against the petitioners any further would not

be expedient in the interest of justice. If the proceedings of the impugned FIR are allowed to continue, it may result into the compromise being unsettled.

Accordingly, the misc. petition is allowed. The FIR No.94/2019 registered at the Police Station Dhorimanna, District Barmer and all subsequent proceedings sought to be taken thereunder against the petitioners, are quashed. Stay petition is disposed of.